Central Administrative Tribunal Principal Bench, New Delhi.

CP-319/2017 in OA-1845/2014

New Delhi, this the 20th day of July, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

Meena Sarin CSS, (Aged about 58 years), (D/o Sh. J.K. Arora)
Wife of Late Rahul Sarin,
R/o A-22F, DDA Flats Munirka,
New Delhi-110067.

..... Petitioner

(through Sh. B.L. Wanchoo)

Versus

Sh. P.K. Purwar.
 Mahanagar Telephones Nigam Ltd.,
 Through CMS Regd. & Corporate Office,
 9, CGO Complex, Lodhi Road, New Delhi.

Now this post is called as:

Sh. N.K. Joshi,
 Executive Director, MTNL,
 K.L. Bhawan, New Delhi.

Respondents

(through Ms. Neha Bhatnagar)

ORDER (ORAL)

....

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

- 2. Learned counsel for the respondents while producing an order dated 19.07.2017 submits that they have fully complied with the orders of this Tribunal and accordingly prays for dismissal of the CP.
- 3. In the circumstances and in view of the substantial compliance, this CP is closed. Notices issued to the alleged

contemnors are discharged. However, the petitioner shall be at liberty to question the order now passed if she is still aggrieved, in accordance with law.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

/ns/